The Punjab State Legislature Officers Ministers and Members (Medical Facilities) Act, 1965

Act 26 of 1965

Keyword(s):
MLA, Medical Facility
THE PUNJAB STATE LEGISLATURE OFFICERS, MINISTERS AND MEMBERS (MEDICAL FACILITIES) ACT, 1965.

(Punjab Act No. 26 of 1965.)

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AN
Act
to extend medical facilities to persons holding certain offices in the Punjab State.

be it enacted by the Legislature of the State of Punjab in the Sixteenth Year of the Republic of India as follows:—

1. This Act may be called the Punjab State Legislature Officers, Ministers and Members (Medical Facilities) Act, 1965.

2. (1) Notwithstanding anything contained in Medical Facilities, Medical facilities any other law for the time being in

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1965, page 1174.
force, every person holding, for the time being, any of the following offices shall be entitled to such medical facilities for himself and for members of his family as may be prescribed by rules made by the State Government in this behalf, namely—

1[(i) * * * ]

(ii) the Speaker or the Deputy Speaker of the Punjab Legislative Assembly;

(iii) a Minister or a Minister of State or a Deputy Minister of the Punjab State; or

(iv) a Member of the 2[* * * ], Punjab Legislative Assembly.

(2) Every rule made under sub-section (1) shall be laid as soon as may be after it is made before 3[* * * ]the State Legislature while it is in session for a total period of ten days which may be comprised in one session or in two successive sessions, and if before the expiry of the session, in which it is so laid or the session immediately following, 4[the Legislature] agree in making any modification in the rule or 4[the Legislature] agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

1Clause (i) omitted by the Adaptation of Punjab Laws Order, 1970.
2The words “Punjab Legislative Council or” omitted by ibid.
3The words “each House of” omitted by ibid.
4Substituted for the words “both Houses” by ibid.